

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
CA(CAA)-27/ND/2020**

IN THE MATTER OF:

**M/s. Focus Buildwell Pvt. Ltd. and
M/s. MSG Finance India Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 04.11.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Ashish Middha & Mr. Purav
Middha, Advocates**

For the RD/OL

:

For the Income Tax Department

**:Mr. Kunal Sharma, Sr. St.
counsel along with Mr. Sutaksh
Saini, Advocate**

ORDER

Heard the submissions made by the counsel for the petitioners as well as proxy counsel for RD & OL. Proxy counsel for RD & OL has prayed time for filing additional affidavit in the matter and the office of RD & OL may ensure due service of notice in advance to the petitioners before filing so as to enable them to file an appropriate reply, if required.

Counsel for the Income-Tax is present and submitted that they had no objection to proceed with the proposal. Let the matter be posted to 18.11.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(HK)